



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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10th Karthika 1944

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No. } 3714

SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No. 18949/Legn.2/2022/Leg.

Dated, Thiruvananthapuram, 1st November, 2022

The Kerala Cashew Factories (Acquisition) (Amendment) Bill, 2022 together with the statement of objects and reasons and the financial memorandum is published under rule 69 of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

A. M Basheer,
Secretary.



THE KERALA CASHEW FACTORIES (ACQUISITION) (AMENDMENT) BILL, 2022

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BILL

further to amend the Kerala Cashew Factories (Acquisition) Act, 1974.

Preamble.-WHEREAS, it is expedient further to amend the Kerala Cashew Factories (Acquisition) Act, 1974 (Act 29 of 1974) for the purposes hereinafter appearing;

BE it enacted in the Seventy third Year of the Republic of India as follows:-

1. *Short title and commencement.*— (1) This Act may be called the Kerala Cashew Factories (Acquisition) Amendment Act, 2022.

(2) It shall be deemed to have come into force on the 1st day of August, 2009.

2. *Amendment to the Schedule.*- In the Kerala Cashew Factories (Acquisition) Act, 1974 (Act 29 of 1974), in Serial No.14 of the Schedule II,-

(i) in column No.3, after the words “taken over on lease on 13.03.1974”, the word, figures and symbols “and 01.02.1975” shall be inserted;

(ii) in column No.4, after the words “M/s Ramson & Co., Kollam-4”, the words and symbols “and Smt.D.Sumathi, W/o Sivadasan, Jayanthi House, Nadakkavu, Cutcherry, Kozhikode” shall be inserted.

STATEMENT OF OBJECTS AND REASONS

As per section 3B of the Kerala Cashew Factories (Acquisition) Act, 1974, the Government have acquired twenty cashew factories specified in Schedule-II of the Act which were in the possession of the Kerala State Cashew Development Corporation either under a lease existing or expired or under requisition current or expired and handed over the said factories to the Kerala State Cashew Development Corporation. Among them, Factory No.27, the Eravipuram Cashew Factory, which was



included as serial No.14 of Schedule II of the said Act, have a total area of 1 Acre 37.5 cents of land. Out of which 1 Acre and 3 cents of land owned by M/s Ramsons &Co was included in Schedule-II of the Act, but 34.5 cents of land in survey No.2961/A under the ownership of Smt.D.Sumathy was not included in the said schedule. Since the property under the ownership of Smt.D.Sumathy is an integral part of the Eravipuram factory and is very indispensable for the smooth functioning, the Government have decided to amend the Schedule II of the said Act suitably.

The Bill is intended to achieve the above object.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought in to operation, would not involve any additional expenditure from the Consolidated Fund of the State.

P. Rajeeve.

